

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).27961/2010

(From the judgement and order dated 08/06/2010 in A.No.40/2010 in CS No.1233/2008 in Suit No.2374/2007 of The HIGH COURT OF BOMBAY)

RAMESHKUMAR AGARWAL

Petitioner(s)

VERSUS

RAJMALA EXPORTS P.LTD.&amp; ORS.

Respondent(s)

(With prayer for interim relief and office report )

(FOR FINAL DISPOSAL)

Date: 19/03/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Shekhar Naphade, Sr.Adv.  
Mr.Amit Kumar Sharma, Adv.  
Mr. E.C. Agrawala,Adv.For Respondent(s) Mr. Vinay Navare, Adv.  
No.4 Ms. Abha R. Sharma,Adv.

R.No.1 to 3 Mr.Gaurav Agrawal ,Adv

UPON hearing counsel the Court made the following  
O R D E R

Mr. Shekhar Naphade learned senior counsel appearing on behalf of the petitioner made his arguments from 1.35 p.m. to 1.45 pm. Thereafter, Mr.Gaurav Aggarwal learned counsel appearing on behalf of the respondent Nos.1 to 3 made his submissions about 15 minutes.

Hearing concluded.

The Court reserved its verdict.

[ Usha Bhardwaj ]  
Court Master[ Savita Sainani ]  
Court Master